

**Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign trade**

The Meeting No.03/AM-22 dated 16.07.2021 actually held on 16.07.2021 for the licensing year 2021-22 to consider the cases under Para 4.07 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Room No.102 of DGFT Udyog Bhawan, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department |
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| 1. | Sh. Kuldeep Singh, Asst. Director-I | DC(MSME) |
| 2. | Dr. Ram Asrey Lal, Consultant | DGFT |
| 3. | Sh. Nand Lal, Consultant | DPIIT |
| 4. | Sh. Shaish Kumar | DGFT |
| 5. | Sh. Manoj Kumar Meena, Deputy. Director | DGFT |

The agenda for meeting No.03/AM-22 dated 16.07.2021 was taken up for discussion and the decision taken in respect of each case is enumerated below:

Minutes of the Meeting No.03-AM-22. Dated: 16/07/2021

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| Case No. 01 | M/s Batavia Exim Private Limited |
| NC Meeting No.03/AM22Dt: 16/07/2021 | F. No. 01/84/050/000629/AM19/DES-V |
| RA F. No. 07/24/040/00258/AM19 | Adv. Authorization No.0710 114539 Dated 12.02.2019 |
| Decision: The Committee considered the case as per agenda and noted that firm has submitted their reply vide email dated 30.03.2021. The committee went through the details submitted in this case and decided to ask the firm to appear for persona hearing before norms committee. The case stands deferred for re-listing. | |

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| Case No:02 | M/s VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD. | | |
| NC Meeting No.03/AM22 Dt: 16/07/2021 | F. No. 1/84/050/00578/AM19/ - DES-V | | |
| RA F. No. 03/95/040/00949/AM19/ | Adv. Authorization No. 0310825671 dated 14.12.2018 | | |
| Decision: The Committee considered the case as per agenda and noted that firm has requested for fixation of norms vide letter dated 16.04.2021 as their case was rejected in NC meeting no 10/AM-20 Dated 20.09.2019. The committee went through the details submitted in this case and decided to approve the norms for above said Adv. Auth as under: | | | |
| Export item | Qty. | Import item | Qty. Recommended |
| 100% Flax Fabrics Dyed / Undyed. 53091110. 53091120. 53091910 | 14245 Kg. | 100% Flax Yarn, 53062090. | 14957 Kg. |
| RA concerned may take necessary action subject to compliance of other usual conditions. | | | |

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| Case No:03 | M/s VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD. | | |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00579/AM19 - DES-V | | |
| RA F. No. 03/95/040/00950/AM19/ | Adv. Authorization No. 0310825672 dated 14.12.2018 | | |
| Decision: The Committee considered the case as per agenda and noted that firm has requested for fixation of norms vide letter dated 25.03.2021 as their case was rejected in NC meeting no 10/AM-20 Dated 20.09.2019. The committee went through the details submitted in this case and decided to approve the norms for above said Adv. Auth as under: | | | |
| Export item | Qty. | Import item | Qty. Recommended |
| Finished Flax Blended Fabrics Grey or Dyed Containing Polyester Viscose Cotton Cotton 70 Flax 30 Fabrics | 18230 Kg. | FLAX YARN | 5744 Kg. |
| Cotton 60 Flax 34 Polyester 6 Fabrics | 24700 Kg. | FLAX YARN | 8820 Kg. |
| RA concerned may take necessary action subject to compliance of other usual conditions. | | | |

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| Case No:04 | M/s SafexFlex International Ltd., | | | |
| NC Meeting No.03/AM22 Dt. 16/07/2021 | F. No. 1/84/050/00062/AM20/ - DES-V | | | |
| RA F. No. 56/24/040/00003/AM20/ | Adv. Auth No. 5610005604Dt. 09.05.2019 | | | |
| Decision: The Committee considered the case as per agenda and noted that firm has requested for fixation of norms vide letter dated 03.05.2021 as their case was rejected in NC meeting no 13/AM-20 Dated 31.10.2019. The committee went through the details submitted in this case and decided to approve the norms for above said Adv. Auth as under: | | | | |
| Export item | Qty. | S. N. | Import item | Qty. Recommended |
| Warp Knit Fabric (Net content of HDPE 195.650 MT, LLDPE 54.600 MT, U. V. Master Batch 11.375 MT and 1 Colour Master Batch 11.375 MT) | 273 MT | 1. | HDPE Granules | 211.302 MT |
| | | 2. | LLDPE Granules | 58.97 MT |
| | | 3. | U. V. Master Batch | 12.29 MT |
| | | 4. | Colour Master Batch | 12.29 MT |
| RA concerned may take necessary action subject to compliance of other usual conditions. | | | | |

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| Case No:05 | M/s KOTTEX INDUSTRIES PVT LTD | | |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | HQ File :01/84/050/00541/AM20/ | | |
| RLA File :52/24/040/00075/AM20/ | Adv. Authorization No. 5210043351 dated : 02.03.2020 | | |
| Decision: The Committee considered the case as per agenda and noted that firm has requested for re-fixation of norms vide letter dated 22.03.2021 as their case was approved in NC meeting no 17/AM-20 Dated 11.03.2020. The committee went through the details submitted in this case and noted that 5% wastage has already been approved. Therefore, committee decided to maintain the status quo of the decision. | | | |
| RA concerned may take necessary action subject to compliance of other usual conditions. | | | |

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| Case No:06 | M/s KOTTEX INDUSTRIES PVT LTD |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | HQ File :01/84/050/00119/AM20/ |
| RLA File :52/24/040/00012/AM20 | Adv. Authorization No.5210043081 Dt. : 20.06.2019 |
| <p>Decision: The Committee considered the case as per agenda and noted that firm has requested for re-fixation of norms vide letter dated 22.03.2021 as their case was approved in NC meeting no 15/AM-20 Dated 12.12.2019. The committee went through the details submitted in this case and noted that 5% wastage has already been approved. Therefore, committee decided to maintain the status quo of the decision. RA concerned may take necessary action subject to compliance of other usual conditions.</p> | |

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| Case No:07 | M/s KOTTEX INDUSTRIES PVT LTD |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | HQ File :01/84/050/00422/AM20/ |
| RLA File :52/24/040/00050/AM20/ | Adv. Authorization No. 5210043270 Dt. :18.12.2019 |
| <p>Decision: The Committee considered the case as per agenda and noted that firm has requested for re-fixation of norms vide letter dated 22.03.2021 as their case was approved in NC meeting no 02/AM-21 Dated 16.07.2020. The committee went through the details submitted in this case and noted that 5% wastage has already been approved. Therefore, committee decided to maintain the status quo of the decision. RA concerned may take necessary action subject to compliance of other usual conditions.</p> | |

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| Case No:08 | M/s CREATIVE GARMENTS PRIVATE LIMITED |
| NC Meeting No.03/AM22 Dt: 16/07/2021 | HQ File : 01/85/050/00099/AM20/ |
| RLA File :03/94/040/00562/AM20/ | Adv. Authorization No. 0310832283 Dt:17.10.2019 |
| <p>Decision: The Committee considered the case as per agenda and noted that firm has requested for fixation of norms vide letter dated 15.04.2021 as their case was rejected in NC meeting no 03/AM-21 Dated 17.09.2020. The committee went through the details submitted in this case and based on recommendation of DPIIT, decided to ask the firm to furnish the following:</p> <ol style="list-style-type: none"> 1. Composition of each export product, indicating net import content in it. 2. Full name of 100% Nylon Fabric PA 6 40 D plain and Ripstop with their application in export items. 3. Complete calculation for requirement of Fabric (both imported and indigenous, if any), indicating separately its wastage for each export item. 4. CAD, Image and Measurement chart with proper mentioning of Export item Sl. No. <p>The case stands deferred for re-listing.</p> | |

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| Case No:09 | M/s CREATIVE GARMENTS PRIVATE LIMITED |
| NC Meeting No.03/AM22 Dt.: 16/07/2021 | HQ File : HQ File : 01/84/050/00117/AM20/ |
| RLA File : 03/94/040/00230/AM20/ | Adv. Authorization No. 0310829782 Dated : 19.06.2019 |
| <p>Decision: The Committee considered the case as per agenda and noted that firm has requested for fixation of norms vide letter dated 15.04.2021 as their case was rejected in NC meeting no 03/AM-21 Dated 17.09.2020. The committee went through the details submitted in this case and decided to ask the firm to appear for personal hearing before norms committee.</p> | |

The case stands deferred for re-listing.

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| Case No:10 | M/s. Sure Safety India P. Ltd. |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00403/AM18 |
| RA F. No. 34/24/040/00264/AM18 | Adv. Authorization No. 3410043756 Dated : 28.12.2017 |
| Decision: The Committee considered the case as per agenda and noted that firm has requested for fixation of norms vide letter dated 20.11.2020 as their case was rejected in NC meeting no 17/AM-20 Dated 11.03.2020. The committee went through the details submitted in this case and decided to ask the firm to appear for persona hearing before norms committee. The case stands deferred for re-listing. | |

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| Case No:11 | M/s. Sure Safety India P. Ltd. |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00092/AM19 |
| RA F. No. 34/24/040/00062/AM19 | Adv. Authorization No. 3410044154 Dated : 18.05.2018 |
| Decision: The Committee considered the case as per agenda and noted that firm has requested for fixation of norms vide letter dated 20.11.2020 as their case was rejected in NC meeting no 17/AM-20 Dated 11.03.2020. The committee went through the details submitted in this case and decided to ask the firm to appear for persona hearing before norms committee. The case stands deferred for re-listing. | |

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| Case No:12 | M/s. Sure Safety India P. Ltd. |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00119/AM16 |
| RA F. No. 34/24/040/00050/AM16 | Adv. Authorization No. 3410041251 Dated : 27.05.2015 |
| Decision: The Committee considered the case as per agenda and noted that firm has requested for fixation of norms vide letter dated 20.11.2020 as their case was rejected in NC meeting no 17/AM-20 Dated 11.03.2020. The committee went through the details submitted in this case and decided to ask the firm to appear for persona hearing before norms committee. The case stands deferred for re-listing. | |

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| Case No:13 | M/s. Texport Overseas Pvt. Ltd., | | | |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00597/AM19 | | | |
| RA F. No. 07/24/040/00251/AM19 | Adv. Authorization No.0710114452 Dated :23.01.2019 | | | |
| Decision: The Committee considered the case as per agenda and noted that firm has requested for fixation of norms vide letter dated 14.06.2021 as their case was rejected in NC meeting no 11/AM-20 Dated 03.10.2019. The committee went through the details submitted in this case and decided to approve the norms as under; | | | | |
| Export item | Qty. | S.N. | Import item | Qty. Recommended |

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| MENS JACKET MADE FROM 100% COTTON CANVAS WOVEN DYED FABRIC, GSM: 179 (+/- 10%) | 13600 Nos. | 1. | 100% COTTON CANVAS WOVEN DYED FABRIC, WIDTH: 63/64 INCH, GSM: 179 (+/- 10%) | 33728 Sq. Mtr @ 2.48 Sq. Mtr/Pc |
| | | 2. | 100% POLYESTER NON WOVEN FUSIBLE INTERLINING, WIDTH : 60 INCH | 2720 Sq. Mtr @ 0.2 Sq. Mtr/Pc |

RA concerned may take necessary action subject to compliance of other usual conditions.

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| Case No.14 | M/s Ultra Denim Pvt. Ltd. | | |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F.No. 01/84/050/00582/AM19/ | | |
| RA File No. 08/24/040/00307/AM19/ | Adv. Authorizations. No. 0810144115 dated :20.12.2018 | | |
| Decision: The Committee considered the case as per agenda and noted that firm has requested for fixation of norms vide letter dated 27.08.2020 as their case was rejected in NC meeting no 10/AM-20 Dated 12.09.2019. The committee went through the details submitted in this case and decided to approve the norms as under only for this authorization. No repeat authorizations shall be issued based on this norms. | | | |
| Export item | Qty. | Import item | Qty. Recommended |
| COTTON DYED DENIM CLOTH WITH / WITHOUT OVER DYEING/PRINTING/COATING CONTAINING 50% OR MORE BY WEIGHT OF COTTON (97% COTTON 3% 1 SPANDEX YARN / LYCRA YARN) | 154000 Kg. | VAT INDIGO BLUE SOLUTION DYE 30% STRENGTH | 25718 Kg. |
| RA concerned may take necessary action subject to compliance of other usual conditions. | | | |

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| Case No.15 | M/s Ultra Denim Pvt. Ltd. | | |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F.No. 01/84/050/00583/AM19/ | | |
| RA File No. 08/24/040/00307/AM19/ | Adv. Authorizations. No. 0810144116 dated :20.12.2018 | | |
| Decision: The Committee considered the case as per agenda and noted that firm has requested for fixation of norms vide letter dated 27.08.2020 as their case was rejected in NC meeting no 10/AM-20 Dated 12.09.2019. The committee went through the details submitted in this case and decided to approve the norms as under only for this authorization. No repeat authorizations shall be issued based on this norms. | | | |
| Export item | Qty. | Import item | Qty. Recommended |
| COTTON DYED DENIM CLOTH WITH / WITHOUT OVER-DYEING / PRINTING / COATING CONTAINING 50% OR MORE BY WEIGHT OF COTTON (97% COTTON 3% 1 SPANDEX YARN / LYCRA YARN)) | 154000 Kg. | VAT INDIGO BLUE SOLUTION DYE 30% STRENGTH (COTTON CONTENT IN THE EXPORT PRODUCT) | 25718 Kg. |
| RA concerned may take necessary action subject to compliance of other usual conditions. | | | |

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| Case No.16 | M/s Fabro Leather Industries LLP |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F.No. 01/85/050/00151/AM18/ |
| RA File No.13/24/040/00052/AM18/ | Adv. Authorizations. No. 1310048835 dated :12.01.2018 |
| <p>Decision: The Committee considered the case as per agenda and noted that firm has requested for re-fixation of norms vide letter dated 19.09.2020 as their case was approved in NC meeting no 23/AM-19 Dated 14.02.2019. The committee went through the details submitted in this case and noted that, export item is in Number and import item in Sq. Mtr, therefore Qty cannot be worked out. The committee decided to recall the previous decision taken and ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. CAD. 2. Image, Measurement chart. <p>The case stands deferred for re-listing.</p> | |

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| Case No.17 | M/s Sonu Exim Pvt. Ltd. |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F.No. 01/84/050/00496/AM20/ |
| RA File No.05/24/040/00698/AM20 | Adv. Authorizations. No.0510413499 dated :31.01.2020 |
| <p>Decision: The Committee considered the case as per agenda and noted firm vide letter dated 13.01.2021 has requested for re-fixation of norms as their case was approved in NC meeting no 04/AM-21 dated 15.10.2020. The committee went through the details submitted in this case and decided to maintain the status quo of the decision.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p> | |

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| Case No.18 | M/s. Abhitex International |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00461/AM19/DES.V |
| RA F. No. 05/23/040/00484/AM19 | Adv. Authorization. No. 0510409548 dated 31.01.2019 |
| <p>Decision: The Committee considered the case as per agenda and noted firm vide email dated 24.06.2021 has requested for correction in minutes of the meeting no 06/AM21 dated 18.02.2021 (case no -08). The committee went through the details submitted in this case and noted that Adv. Authorization. No. and RA F. No had been wrongly mentioned in the minutes of meeting by typographical error. Therefore, committee decided to correct the details of decision of meeting no 06/AM-21 as under:</p> <ol style="list-style-type: none"> 1. RA F. No. 05/23/040/00484/AM19. 2. Adv. Authorization. No. 0510409548 dated 31.01.2019. <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p> | |

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| Case No.19 | M/s. Beeku Exports |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00408/AM18/DES-V |

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| RA F. No. 04/24/040/00129/AM17 | Adv. Authorization. No.0410162408 dated 21.10.2016 |
| <p>Decision: The Committee considered the case as per agenda and noted firm vide letter dated 18.05.2020 has requested for re-fixation/correction of norms as their case was approved in NC meeting no 02/AM-19 dated 26.04.2018 on repeat basis with Adv. Auth No 0410162059 Dt. 23.06.2016. The committee went through the details submitted in this case and decided to ask the firm to furnish the followings:</p> <ol style="list-style-type: none"> 1. Proper CAD. 2. Image and measurement chart. <p>The case stands deferred for re-listing.</p> | |

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| Case No. 20 | M/s. Natroyal Industries P. Ltd. |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00029/AM20/DES-V |
| RA F. No.34/24/040/00014/AM20 | Adv. Authorization. No. 3410045057 dated 22.04.2019 |
| <p>Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the representation dated 20.02.2020 for re-fixation of norms for 13% wastage instead of 5%, as earlier approved by NC in its meeting No.04/-ALC/2019 dated 24.04.2019. The Committee went through the details of manufacturing process along with stage wise wastage submitted by firm and decided to maintain the status quo of the decision.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p> | |

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| Case No.21 | M/s S.L. Banthia Textiles Industries Pvt. Ltd. |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00374/AM15/DES-V |
| RA F. No.52/24/040/00050/AM15 | Adv. Authorization. No.5210041335 Dated 19.12.2014 |
| <p>Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the representation dated 02.12.2020 for fixation of norms as their case was rejected in NC meeting no 15/AM-16 dated 30.07.2015. The committee also noted that firm was asked vide email dated 30.03.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Manufacturing process. 2. Calculation sheet and justification of higher wastage. <p>The reply not yet received. The Committee therefor, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest for regularization of the case.</p> <p>RA may take subsequent consequential action accordingly.</p> | |

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| Case No.22 | M/s. PRIMO FASHIONS |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00220/AM19/DES-V |
| RA F. No.52/24/040/00015/AM17 | Adv. Authorization. No.3210077953 Dated 11.08.2016. |
| <p>Decision The Committee considered the case as per agenda along with other relevant papers and based on written comments of DCMSME vide UO no 37(5)/31/Textiles/2021-22 dated</p> | |

13.0.7.2021, committee decided to approved the norms as under:

| | Export item | Export Qty. | Import item | Qty recommended |
|----|--|-------------|---|-----------------|
| 1. | Girls Bathrobes made of 100% Polyester Solid/ printed Coral Fleece Fabric GSM 240 | 2753 Nos. | 100% Polyester Solid fabric, GSM-240 ±10% | 2918 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 991 Sq. Mtrs. |
| 2. | Girls Bathrobes made of 100% Polyester Printed/ Solid Coral Fleece Fabric GSM 240 | 3128 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 3316 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 1140 Sq. Mtrs. |
| 3. | Girls Bathrobes made of 100% Polyester Printed/ Solid Coral Fleece Fabric GSM 240 | 1966 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 2084 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 700 Sq. Mtrs. |
| 4. | Girls Bathrobes made of 100% Polyester printed/Solid Coral Fleece Fabric GSM 240 | 2000 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 2120 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 727 Sq. Mtrs. |
| 5. | Girls Bathrobes made of 100% Polyester Printed/Solid Coral Fleece Fabric GSM 240 | 3162 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 3352 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 1149 Sq. Mtrs. |
| 6. | Girls Bathrobes made of 100% Polyester Printed/Solid Coral Fleece Fabric GSM 240 | 3122 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 3352 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 1149 Sq. Mtrs. |
| 7. | Girls Bathrobes made of 100% Polyester Printed/Solid Coral Fleece Fabric GSM 240 | 2222 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 3309 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 1134 Sq. Mtrs. |
| 8. | Girls Bathrobes made of 100% Polyester Printed/Solid Coral Fleece Fabric GSM 240 | 3341 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 3742 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 668 Sq. Mtrs. |
| 9. | 71/0- Girls Bathrobes made of 100% Polyester Printed/Solid Coral Fleece Fabric GSM 240 | 2675 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 4307 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 776 Sq. Mtrs. |


 मनाज कुमार मीणा / MANOJ KUMAR MEENA
 उप निदेशक / Deputy Director
 विदेश व्यापार महानिदेशालय
 D.G.F.T.
 वाणिज्य विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India

| | Export item | Export Qty. | Import item | Qty recommended |
|-----|--|-------------|---|-----------------|
| 10 | 71/0- Girls Bathrobes made of 100% Polyester Printed/Solid Coral Fleece Fabric GSM 240 | 2785 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 4484 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 808 Sq. Mtrs. |
| 11. | 71/0- Girls Bathrobes made of 100% Polyester Printed/Solid Coral Fleece Fabric GSM 240 | 1500 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 2422 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 450 Sq. Mtrs. |
| 12 | 71/0- Boys Bathrobes made of 100% Polyester Printed/ Coral Fleece Fabric GSM 240 | 2480 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 2630 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 695 Sq. Mtrs. |
| 13 | 71/0- Boys Bathrobes made of 100% Polyester Printed/ Coral Fleece Fabric GSM 240 | 2350 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 2490 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 658 Sq. Mtrs. |
| 14 | 71/0- Boys Bathrobes made of 100% Polyester Printed/Solid Coral Fleece Fabric GSM 240 | 2314 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 2430 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 648 Sq. Mtrs. |
| 15 | 71/0- Boys Bathrobes made of 100% Polyester Solid Coral Fleece Fabric GSM 240 | 1894 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 3315 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 590 Sq. Mtrs. |
| 16 | 71/0- Boys Bathrobes made of 100% Polyester Printed/Solid Coral Fleece Fabric GSM 240 | 1783 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 3120 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 552 Sq. Mtrs. |
| 17 | 71/0- Boys Bathrobes made of 100% Polyester Printed/Solid Coral Fleece Fabric GSM 240 | 2716 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 4753 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 842 Sq. Mtrs. |
| 18 | 71/0- Boys Bathrobes made of 100% Polyester Printed/Solid Coral Fleece Fabric GSM 240 | 1898 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 3340 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 588 Sq. Mtrs. |
| 19 | 771/0- Boys Bathrobes made of 100% Polyester Printed/Solid Coral Fleece Fabric GSM 240 | 2651 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 4666 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 822 Sq. Mtrs. |
| 20 | 71/0- Boys Bathrobes made of 100% Polyester Printed/Solid Coral Fleece Fabric GSM 240 | 1240 Nos. | 100% Polyester Printed fabric, GSM-240 ±10% | 2170 Sq. Mtrs. |
| | | | 100% Polyester Solid fabric, GSM-240 ±10% | 385 Sq. Mtrs. |

RA concerned may take necessary action subject to compliance of other usual conditions.

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| Case No.23 | M/s. Himatsingka Seide Ltd. |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00448/AM17/DES-V |
| RA F. No.07/24/040/00146/AM16/ | Adv. Authorization No.0710108689 Dated04.09.2015. |
| <p>Decision: The Committee considered the case as per agenda along with other relevant papers and based on recommendation of DCMSME, committee decided to ask the firm to furnish the following;</p> <ol style="list-style-type: none"> 1. The quantity of import items used for manufacturing of each export item and net content of each import item in each export item in a tabulated form. For example- in the 1st export item (Silk Woven fabrics- Items other than Sarees Contng>85% by weight of Silk)- 123128.02 Meter., there are 10 import items i.e. 1. Filature- 22912 kg, 2. Cotton- 5 kg. 3. Blends Viscose- 9130 kg. 4. Blends Lurex 3253 kg. 5. Blends Nylon-159 kg. 6. Acrylic - 639 kg. 7. Lurex-83 kg 8. Polyester- 3 kg. 9. Silk sliver- 13559 kgs. 10. Viscose Tops- 532 kgs. Please indicate the net quantities of all these inputs separately in export item Silk Woven fabrics- 123128.02 Meter. 2. Import item no. 2 to 11 are mentioned in a vague term, what is exact nomenclature of this item? Whether these are raw fibre, yarn or fabric? Usage of each input in each export item. 3. GSM of each export item and quantity in weight terms for all export items separately. 4. Copies of shipping bills. 5. Copies of bill of entry. <p>The case stands deferred for re-listing.</p> | |

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| Case No.24 | M/s. GOKUL POLYMERS PVT LTD |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00336/AM18/DES-V |
| RA F. No.05/23/040/00417/AM18/ | Adv. Authorization No.0510405435 Dated24.01.2018. |
| <p>Decision: Committee considered the case as per agenda along with other relevant papers and noted that the was asked with final reminder vide email dated 30.03.2021 to furnish the following;</p> <ol style="list-style-type: none"> 1. Net import content of each raw material in export product including indigenous input if any. In the reply only total consumption of raw materials has been given. 2. Calculation for requirement of raw materials both imported and indigenous giving separately wastage occurred in the process. 3. Weight of export product in Kgs. <p>The reply not yet received. The Committee therefor, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest for regularization of the case. RA may take subsequent consequential action accordingly.</p> | |

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| Case No.25 | M/s. Jindal Polyfilms Ltd. |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00179/AM18/DES-V |
| RA F. No.05/23/040/00228/AM18 | Adv. Authorization No.0510403977 Dated :08.09.2017 |
| <p>Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm is asking wastage as per SION J-370 which is 17%. Based on recommendation</p> | |

of sub-committee comprising (i) Shri Manoj Kumar Meena, Deputy Director, (ii) Nand Lal (DPIIT), (iii) Shaish Kumar (Consultant), Norms committee noted that quantity given in SION is not correct, therefore decided to delete the SION J-370. The committee also decided to visit the manufacturing unit to understand the wastage claimed to manufacture the export product. The case stands deferred for re-listing.

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| Case No.26 | M/s. S.B. INTERNATIONAL |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00590/AM19/ |
| RA F. No.06/24/040/00062/AM19/ | Adv. Authorisation No.0610039091 Dated:16.01.2019 |
| <p>Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm was asked vide email dated 25.11.2020 and 30.03.2021 to furnish the following:</p> <ol style="list-style-type: none"> 1. Complete specification of import item-1. 2. Drawing/design/layout of export item along with CAD and % efficiency. 3. Calculation sheet to arrive at the quantity of raw material asked for. 4. Net content of each raw material in each export product. <p>The reply not yet received. The Committee therefor decided to reject the case with direction to the firm to pay Custom Duty and applicable interest for regularization of the case. RA may take subsequent consequential action accordingly.</p> | |

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| Case No.27 | M/s. Pret Interpret Clothing P. Ltd. |
| NC Meeting No.03/AM22 Dated: 17/07/2021 | F. No. 01/84/050/00318/AM18/DES-V |
| RA F. No.07/24/040/00163/AM18/ | Adv. Authorisation No. 0710112111 dated 07.09.2017 |
| <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked vide post and email dated 30.03.2021 to furnish the measurement chart of each export product. The reply not yet received. The Committee therefor decided to reject the case with direction to the firm to pay Custom Duty and applicable interest for regularization of the case. RA may take subsequent consequential action accordingly.</p> | |

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| Case No.28 | M/s. G.S. Exports |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00350/AM19/ |
| RA F. No.33/24/040/00010/AM19 | Adv. Authorization. No. 3310030493 Dated:01.11.2018 |
| <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that firm has submitted their reply vide letter dated 30.12.2020. The committee went through the details submitted in this case and based on recommendation of DCMSME, decided to ask the firm to furnish the following:</p> <ol style="list-style-type: none"> 1. Images of different export items. 2. Size specifications and size range of export item. 3. To indicate the net contents of import items in the export. 4. Nature, quantity of indigenous material used per unit of export items in the end product. | |

The case stands deferred for re-listing.

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| Case No.29 | M/s. SURGEINE HEALTHCARE INDIA PVT. LTD. | | | |
| NC Meeting No.03/AM22 Dt: 16/07/2021 | F. No. 01/84/050/00219/AM19/DES-V | | | |
| RA F. No.05/24/040/00227/AM19 | Adv. Authorization No.0510407253 dated 19.07.2018 | | | |
| Decision: The Committee considered the case as per agenda along with other relevant papers and based on written comments of DCMSME vide UO no 37(5)/34/Textiles/2021-22 dated 15.07.2021, committee decided to approved the norms as under: | | | | |
| S.N. | Export item | Qty. | Import item | Qty recommended |
| 1. | Surgical Gown made of nonwoven SMS fabric, GSM: 75±10%. | 39182 Kgs. | Non-Woven SMS fabric, GSM: 75±10% | 41925 Kgs. |
| 2. | Scrub Suit, made of nonwoven SMS fabric, GSM: 75±10%. | 5000 Kgs. | Non-Woven SMS fabric, GSM: 75±10% | 5250 Kgs. |
| 3. | Leg Cover/ Legging made of nonwoven SMS fabric, GSM: 75±10%. | 5000 Kgs. | Non-Woven SMS fabric, GSM: 75±10% | 5150 Kgs. |
| 4. | Surgical Drape made of nonwoven SMS fabric, GSM: 75±10%. | 20000 Kgs. | Non-Woven SMS fabric, GSM: 75±10% | 20500 Kgs. |
| 5. | Sterilization wraps, made of nonwoven SMS fabric, GSM: 75±10%. | 25000 Kgs. | Non-Woven SMS fabric, GSM: 75±10% | 25500 Kgs. |
| RA concerned may take necessary action subject to compliance of other usual conditions. | | | | |

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| Case No.30 | M/s. WEAR WELL INDIA PVT. LTD. | | | |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00085/AM19/ DES-V | | | |
| RA F. No. 05/24/040/00103/AM19/ | Adv. Authorization No. 0510406554 Dt.22.05.2018. | | | |
| Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that the CAD for each export product has been sent to DCMSME. But, Comments from O/o DCMSME is still awaited. The case stands deferred for re-listing. | | | | |

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| Case No.31 | M/s. SWASTIK POLYMERS | | | |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00125/AM20// Des-V | | | |
| RA F. No. 05/24/040/00186/AM20//Des-V | Adv. Authorization 0510411060 dated :26.06.2019 | | | |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that firm has submitted their reply vide email dated 06.04.2021. The committee | | | | |

went through the details submitted in this case and based on recommendation of DPIIT, decided to ask the firm to furnish the following:

1. Net Import content in the export item.
2. Complete calculation for the requirement of raw materials, indicating separately wastage and also compare the requirement of raw material with the concerned SION fixed in H B Procedure vol. II.
3. CAD, Image and Measurement chart for manufacturing the export item.

The case stands deferred for re-listing.

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| Case No.32 | M/s. SWASTIK POLYMERS |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00140/AM20// Des-V |
| RA F. No. 05/24/040/00209/AM20/ /Des-V | Adv. Authorization. 0510411131 Dated :03.07.2019 |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that firm has submitted their reply vide email dated 02.04.2021. The committee went through the details submitted in this case and based on recommendation of DPIIT, decided to ask the firm to furnish the following: <ol style="list-style-type: none">1. Net Import content for all the three items in the export item.2. Actual weight of export item in Kg term.3. Complete calculation for the requirement of raw materials (both imported and indigenous) indicating separately wastage of each raw material.4. Production of export item vis a vis consumption of raw materials for the last three years duly certified by Chartered Accountant. The case stands deferred for re-listing. | |

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| Case No.33 | M/s. SWASTIK POLYMERS |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F.No. 01/84/050/00116/AM20/ Des-V |
| RA F.No. 05/24/040/00167/AM20/ | Adv. AuthorizationNo:0510410996 Dated: 19.06.2019 |
| Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that firm has submitted their reply vide email dated 02.04.2021. The committee went through the details submitted in this case and based on recommendation of DPIIT, decided to ask the firm to furnish the following: <ol style="list-style-type: none">1. Net Import content for all the three items in the export item.2. Actual weight of export item in Kg term.3. Complete calculation for the requirement of raw materials (both imported and indigenous) indicating separately wastage of each raw material.4. Production of export item vis a vis consumption of raw materials for the last three years duly certified by Chartered Accountant. The case stands deferred for re-listing | |

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| Case No.34 | M/s. HIMATSINGKA SEIDE LTD |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00676/AM19/ DES-V |
| RA F. No.07/24/040/00354/AM17/ | Adv. Authorization No. 0710111124 |

Dt.14.02.2017.

Decision: The Committee considered the case as per agenda and noted that firm was asked vide email dated 30.03.2021 to furnish the following:-

1. Exact name of sizing chemicals.
2. Exact chemical name of import item 4 to 33 with catalogue (value in terms of percentage FOB value).
3. Proof of production/corresponding consumption for the last two years, duly certified by CA.

Firm's reply still not received. However, the firm vide their email dated 23.04.2021 has requested to grant them more time to submit their applications/reply. Therefore, the Committee decided to grant some extra time to the firm to furnish their reply.

The case stands deferred for re-listing.

| Case No.35 | M/s AMARYLLIS HEALTHCARE PRIVATE LIMITED | | | |
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| NC Meeting No.03/AM22 Dated: 17/07/2021 | File No:01/84/050/00063/AM20/ | | | |
| RLA File :07/24/040/00028/AM20/ | Adv. Authorization No.:0710114903 dated 15.05.2019 | | | |
| Decision: The Committee considered the case as per agenda along with other relevant papers and based on written comments of DCMSME vide UO no 37(5)/32/Textiles/2021-22 dated 13.07.2021, committee decided to approved the norms as under: | | | | |
| Sl. | Export item | Qty.(Pcs.) | Import item | Qty recommended |
| 1. | Surgical Gown, Non-Reinforced SMS, Medium made out of nonwoven SMS fabric, GSM: 45(+/-10%). | 1680 | Nonwoven SMS fabric, GSM: 45±10%. | 170.00 Kgs. |
| 2. | Surgical Gown, Non-Reinforced SMS, made out of nonwoven SMS fabric, GSM: 45(+/-10%). | 8520 | Nonwoven SMS fabric, GSM: 45±10%. | 957.00 Kgs. |
| 3 | Surgical Gown, Non-Reinforced SMS, made out of nonwoven SMS fabric, GSM: 45(+/-10%). | 6600 | Nonwoven SMS fabric, GSM: 45±10%. | 891.00 Kgs. |
| 4 | Surgical Gown, Non-Reinforced SMS, made out of nonwoven SMS fabric, GSM: 45(+/-10%). | 2000 | Nonwoven SMS fabric, GSM: 45±10%. | 302.00 Kgs. |
| 5 | Patient Drape made out of nonwoven SMMMS fabric, GSM: 43(+/-10%). | 7500 | Nonwoven SMMS fabric, GSM: 43±10%. | 817.00 Kgs. |
| 6 | Patient Drape made out of nonwoven SMMMS fabric, GSM: 43(+/-10%). | 4640 | Nonwoven SMMS fabric, GSM: 43±10%. | 877.00 Kgs. |

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| 7 | Utility Drape with Adhesive made out of nonwoven SMMMS fabric, GSM: 43(+/-10%). | 17640 | Nonwoven SMMS fabric, GSM: 43±10%. | 154.00 Kgs. |
| 8 | Wrapper made out of nonwoven SMMMS fabric, GSM: 43(+/-10%). | 31000 | Nonwoven SMMS fabric, GSM: 43±10%. | 379.00 Kgs. |

RA concerned may take necessary action subject to compliance of other usual conditions.

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| Case No.36 | M/s Amaryllis Healthcare Private Limited |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | HQ File :01/84/050/00251/AM20/ |
| RLA File :07/24/040/00112/AM20/ | Adv. Authorization No.:0710115387 Date:05.09.2019 |
| Decision: The Committee considered the case as per agenda and noted that the firm's representation has been sent to DCMSME for examination and also noted that comments from DCMSME are still awaited. Therefore, committee decided to wait for their comments. The case stands deferred for re-listing. | |

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| Case No.37 | M/s Indian Apparels |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | HQ File :01/84/50/380/AM12- DES – V |
| RLA File : | Adv. Authorization No.: 0510316754 dated 07.02.2012 |
| Decision: The Committee considered the case as per agenda and noted that the firm has requested for re-fixation of norms vide letter dated 12.01.2021 as their case was approved in NC meeting No.25/AM13 dated 27.09.2012. The committee went through the details submitted in this case and decided to ask the firm to appear for personal hearing before norms committee. The case stands deferred for re-listing.. | |

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| Case No.38 | M/s Indian Apparels |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | HQ File :01/84/50/379/AM12- DES – V |
| RLA File : | Adv. Authorization No.0510316752 dated 07.02.2012 |
| Decision: The Committee considered the case as per agenda and noted that the firm has requested for re-fixation of norms vide letter dated 12.01.2021 as their case was approved in NC meeting No.25/AM13 dated 27.09.2012. The committee went through the details submitted in this case and decided to ask the firm to appear for personal hearing before norms committee. The case stands deferred for re-listing. | |

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| Case No.39 | M/s Indian Apparels |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | HQ File :01/84/50/378/AM12- DES – V |
| RLA File : | Adv. Authorization No.0510316753 |

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| | dated 07.02.2012 |
| <p>Decision: Committee considered the case as per agenda and noted that the firm has requested for re-fixation of norms vide letter dated 12.01.2021 as their case was approved in NC meeting No.25/AM13 dated 27.09.2012. The committee went through the details submitted in this case and decided to ask the firm to appear for personal hearing before norms committee. The case stands deferred for re-listing.</p> | |

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| Case No.40 | M/s CHOWDHARY OVERSEAS LIMITED |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F.No: 01/84/050/00474/AM16 – DES – V |
| RA F. No.06/24/040/00041/AM16/ | Adv. Authorization. No. 0610038278 Dated.:16.12.2015 |
| <p>Decision: The Committee considered the case as per agenda along with other relevant papers and noted that a communication dated 26.05.2020 received from O/o Joint Director General of Foreign Trade, Kanpur for clarification as issue of Net weight V/s Gross weight in norms decision in meeting no-08/84-ALC3/2017 Dt. 20.07.2017 against the above said Adv. Authorization. The Committee also noted that R.A, Kanpur has submitted the Shipping Bills vide e-mail dated 10.02.2021. The Committee went through the submitted documents and decided to defer the case for further examination. The case stands deferred for re-listing in next meeting.</p> | |

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| Case No.41 | M/s S. K. Exports |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | HQ File :01/84/50/00518/AM19- DES – V |
| RLA File : 06/24//040/00019/AM19-Des-V | Adv. Authorization No. 0610038933 dated 31.07.2018 |

Decision The Committee considered the case as per agenda alongwith other relevant papers and noted that firm has submitted their reply vide letter dated 06.04.2021. The committee went through the details submitted in this case and based on recommendation of Sh. RA Lal, decided to approve the norms as under

| S.No. | Export Item | Qty. | S.No. | Import item | Qty. Recommended |
|-------|---|----------------|-------|--|---------------------|
| 01 | 71/0. Mens / Ladies Jacket Made out of 100% Polyester Dyed Fabric 6864.42 sq. Mtr. Polyester lining 6864.42 sq. After 5% | 2565 (Nos.) | 01 | Woven 100% Polyester Dyed Fabric, GSM 180 +/- 10% width 60 inch +/- 10% (T.C 100% Polyester Dyed fabric) | 2.20 Sq. Mtr/Pc |


 मनोज कुमार मीणा / MANOJ KUMAR MEENA
 उप निदेशक / Deputy Director
 विदेश व्यापार महानिदेशालय
 D.G.F.T.
 वाणिज्य विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India

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| | wastage and nylon zip fastener 5130 no. Net to net | | 02 | Woven 100% Polyester lining width 60-65 +/- 10% GSM 125 +/- 10% and GSM 150 +/- 10% (T.C 100% Polyester lining) | 1.60 Sq. Mtr/Pc |
| | | | 04 | Nylon zip fastener 28 cms. to 95 cms. with lock (T.C.100% Nylon zip and runner made of metallic) | 5130 Nos. |
| 02 | 71/0. Mens /Ladies Trouser Made out of 100% Polyester Dyed Fabric 888.57 sq. Mtr., and Polyester lining 888.57 sq. Mtr, after 5% wastage and Nylon zip fastener 900 no. Net to net | 300 (Nos.) | 01 | Woven 100% Polyester Dyed Fabric, GSM 180 +/- 10% width 60 inch +/- 10% (T.C 100% Polyester Dyed fabric) | 2.25 Sq. Mtr/Pc |
| | | | 02 | Woven 100% Polyester lining width 60-65 +/- 10% GSM 125 +/- 10% and GSM 150 +/- 10% (T.C 100% Polyester lining) | 1.80 Sq. Mtr/Pc |
| | | | 04 | Nylon zip fastener 28 cms. to 95 cms. with lock (T.C.100% Nylon zip and runner made of metallic) | 900 Nos. |
| 03 | 71/0. Mens/Ladies Vest Made out of 100% Polyester Dyed Fabric 2590.70 sq. Mtr. and Polyester lining 2590.70 sq. Mtr, after | 1480 (Nos.) | 01 | Woven 100% Polyester Dyed Fabric, GSM 180 +/- 10% width 60 inch +/- 10% (T.C 100% Polyester Dyed fabric) | 1.05 Sq. Mtr/Pc |

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| | 5% wastage and nylon zip fastener 2960 no. Net to net | | 02 | Woven 100% Polyester lining width 60-65 +/- 10% GSM 125 +/- 10% and GSM 150 +/- 10% (T.C 100% Polyester lining) | 0.80 Sq. Mtr/Pc |
| | | | 04 | Nylon zip fastener 28 cms. to 95 cms. with lock (T.C.100% Nylon zip and runner made of metallic) | 2960 Nos. |
| 04 | 71/0. Mens /Ladies Trouser Made out of 100% Nylon Dyed Fabric 11666.97 sq. Mtr. and Polyester lining 11666.97 sq. Mtr after 5% wastage and nylon zip fastner 6770 no. Net to net | 3385 (Nos.) | 02 | Woven 100% Polyester lining width 60-65 +/- 10% GSM 125 +/- 10% and GSM 150 +/- 10% (T.C 100% Polyester lining) | 2.25 Sq. Mtr/Pc |
| | | | 03 | Woven 100 % Nylon Dyed Fabric width 57-60 inch +/- 10% GSM 220 +/- 10% and GSM 250 +/- 10% (T.C. 100 % Nylon Dyed Fabric) | 1.80 Sq. Mtr/Pc |
| | | | 04 | Nylon zip fastener 28 cms. to 95 cms. with lock (T.C.100% Nylon zip and runner made of metallic) | 6770 Nos. |
| 05 | 71/0. Mens /Ladies Jacket Made out of 100% Nylon Dyed Fabric 13236.42 sq. Mtr. and Polyester lining 13236.42 sq. Mtr, after 5% wastage and nylon zip fastener 6390 no. Net to net | 3195 (Nos.) | 02 | Woven 100% Polyester lining width 60-65 +/- 10% GSM 125 +/- 10% and GSM 150 +/- 10% (T.C 100% Polyester lining) | 2.25 Sq. Mtr/Pc |
| | | | 03 | Woven 100 % Nylon Dyed Fabric width 57-60 inch +/- 10% GSM 220 +/- 10% and GSM 250 +/- 10% (T.C. 100 % Nylon Dyed Fabric) | 1.60 Sq. Mtr/Pc |

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| | | | 04 | Nylon zip fastener 28 cms. to 95 cms. with lock (T.C.100% Nylon zip and runner made of metallic) | 6390 Nos. |
| 06 | 71/0. Mens /Ladies Coverall Made out of 100% Nylon Dyed Fabric 1321.97 sq. Mtr. and Polyester lining 1321.97 sq. Mtr. after 5% wastage and Nylon zip fastener 795 no. Net to net | 265 (Nos.) | 02 | Woven 100% Polyester lining width 60-65 +/- 10% GSM 125 +/- 10% and GSM 150 +/- 10% (T.C 100% Polyester lining) | 4.05 Sq. Mtr/Pc |
| | | | 03 | Woven 100 % Nylon Dyed Fabric width 57-60 inch +/- 10% GSM 220 +/- 10% and GSM 250 +/- 10% (T.C. 100 % Nylon Dyed Fabric) | 3.24 Sq. Mtr/Pc |
| | | | 04 | Nylon zip fastener 28 cms. to 95 cms. with lock (T.C.100% Nylon zip and runner made of metallic) | 795 Nos. |

RA concerned may take necessary action subject to compliance of other usual conditions.

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| Case No.42 | M/s Maharani of India | | |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | HQ File : 01/84/050/00106/AM20/ DES – V | | |
| RLA File : 05/24/040/00145/AM20/ | Adv. Authorization No.0510410911 dated 12.06.2019 | | |
| Decision: The Committee considered the case as per agenda and noted firm vide letter dated 30.06.2021 has requested for fixation of norms as their case was rejected in NC meeting no 17/AM-20 dated 11.03.2020. The committee went through the details submitted in this case and decided to approve the norms as under: | | | |
| Export item | Qty. | Import Item | Qty. Recommended |
| Ladies Top (Outer Garment, Sty- EVELINA) Made out of 100% Viscose Woven Dyed Fabric, GSM 105 +/- 10%. | 6142 Nos. | 100% Viscose Woven Dyed Fabric, Width-48" GSM 105 +/- 10%. | 14556.54 Sq. Mtr. @ 2.37 Sq. Mtr./Pc |

RA concerned may take necessary action subject to compliance of other usual conditions.

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| Case No.43 | M/s. Shankar Packaging Limited |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | F. No. 01/84/050/00772/AM21 |
| RA F. No. 34/24/040/00154/AM21 | Adv. Authorization. No. 3410046445 Dated:05.10.2020 |
| <p>Decision: The Committee considered the case as per agenda and noted firm vide letter dated 05.05.2021 has requested to delete the word “<u>Antistatic or conductive FIBC Bags</u>” from export item and “<u>Conductive compound in MLDPE Base</u>” in import item S.N. 5 as their case was approved in NC meeting no 06/AM21 Dated: 18/02/2021. The committee went through the details submitted in this case and based on recommendation of Sh. Shaish Kumar, decided to maintain the status quo of the decision. RA concerned may take necessary action subject to compliance of other usual conditions.</p> | |

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| Case No.44 | M/s. Shankar Packaging Limited |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | (i) F. No. 01/84/050/00148/AM20 (ii) F. No. 01/84/050/00151/AM20 (iii) F. No. 01/84/050/00152/AM20 (iv) F. No. 01/84/050/00153/AM20 (v) F. No. 01/84/050/00154/AM20 (vi) F. No. 01/84/050/00155/AM20 (vii) F. No. 01/84/050/00175/AM20 (viii) F. No. 01/84/050/00348/AM20 |
| (i) RA F. No. 34/24/040/00023/AM20 (ii) RA F. No. 34/24/040/00018/AM20 (iii) RA F. No. 34/24/040/00027/AM20 (iv) RA F. No. 34/24/040/00013/AM20 (v) RA F. No. 34/24/040/00359/AM19 (vi) RA F. No. 34/24/040/00026/AM20 (vii) RA F. No. 34/24/040/00312/AM20 (viii) RA F. No. 34/24/040/00230/AM20 | (i) Adv. Authorization. No. 3410045259 Dated:05.07.2019 (ii) Adv. Authorization. No. 3410045267 Dated:08.07.2019 (iii) Adv. Authorization. No. 3410045268 Dated:08.07.2019 (iv) Adv. Authorization. No. 3410045269 Dated:08.07.2019 (v) Adv. Authorization. No. 3410045270 Dated:08.07.2019 (vi) Adv. Authorization. No. 3410045271 Dated:08.07.2019 (vii) Adv. Authorization. No. 3410045308 Dated:23.07.2019 (viii) Adv. Authorization. No. 3410045597 Dated:11.11.2019 |
| <p>Decision: The Committee considered the case as per agenda and noted that the firm has requested for re-fixation of norms vide letter dated 02.02.2021 alongwith “catalogue of Conductive Black” as their case was approved in NC meetings No.01/AM21 dated 18.06.2020 and 03/AM-21 dated 17.09.2020. The committee went through the details submitted in this case and decided to ask party to make application individually for each authorization along with fees as may be applicable for taking decision as appropriate. Committee has not gone into merits of the case in this meeting.</p> | |

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| Case No.45 | M/s Sure Safety (India) Limited |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | HQ File :01/84/050/00616/AM19 |
| RLA File : 34/24/040/00341/AM19/ | Adv. Authorization. No.3410044865 |

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| | Date: 08.02.2019 |
| Decision: The Committee considered the case as per agenda and noted that firm has requested for fixation of norms vide letter dated 15.03.2020 as their case was rejected in NC meeting no 03/AM-21 Dated 17.09.2020. The committee went through the details submitted in this case and decided to ask the firm to appear for persona hearing before norms committee. The case stands deferred for re-listing. | |

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| Case No.46 | M/s Sure Safety (India) Limited |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | HQ File :01/84/050/00617/AM19/ |
| RLA File : 34/24/040/00343/AM19 | Adv. Authorization. No.3410044866 Date: 08.02.2019 |
| Decision: The Committee considered the case as per agenda and noted that firm has requested for fixation of norms vide letter dated 15.03.2020 as their case was rejected in NC meeting no 03/AM-21 Dated 17.09.2020. The committee went through the details submitted in this case and decided to ask the firm to appear for persona hearing before norms committee. The case stands deferred for re-listing. | |

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| Case No.47 | M/s Parveen Woollen & Spinning Mills |
| NC Meeting No.03/AM22 Dated: 16/07/2021 | (i) HQ File : 01/84/050/00038/AM20 (ii) HQ File : 01/84/050/00320/AM20 |
| RLA File : 33/24/040/00005/AM20/ | Adv.Authorization. No.3310030531 Date:25.04.2019 |
| RLA File : 33/24/040/00022/AM20/ | Adv.Authorization. No.3310030609 Date:24.10.2019 |
| Decision: The Committee considered the case as per agenda and noted that firm has requested for fixation of norms vide letter dated 07.05.2020 as their case was rejected in NC meeting no 16/AM-20 Dated 16.01.2020 and 17/AM-20 Dated 11.03.2020 .The committee went through the details submitted in this case and decided that no norms can be worked out on the basis of waste import. Therefore committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions. | |


मनोज कुमार मीणा / MANOJ KUMAR MEENA
उप निदेशक / Deputy Director
विदेश व्यापार महानिदेशालय
D.G.F.T.
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India